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SLP(Crl.)No. 1162 OF 2004
ITEM No.10

Court No.10

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1162/2004

(From the judgement and order dated 02/05/2003 in CRLA 320/03
of The HIGH COURT OF M.P AT JABALPUR)

STATE OF M.P.

Petitioner (s)

VERSUS

BABBU BARKARE @ DALAP SINGH

Respondent (s)

(With Appln(s). for exemption from filing O.T. and Office Report)

Date : 13/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s) Dr. N.M.Ghatate, Sr. Adv.
Mr. Sekhar Kumar, Adv.
Mr. Sakesh Kumar, Adv.
Ms. Kamakshi S. Mehlwal, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Three weeks' time is granted for taking fresh steps for service on the unserved respondent.

(Shashi Sareen) (Vijay Aggarwal)
Court Master Court Master